

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 03.08.2017

SR No. 506092017
(ST Appeal No. 51327 of 2017)

M/s Global Coal and Mining Pvt. Ltd. Appellant

Vs.

CCE&ST, Delhi-III Respondent

Appearance:

Sh. Raghvendra Singh, Advocate for the appellant
Sh Govind Dixit, Advocate for the respondent

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Member (Technical)

Final Order No. 55731/2017

Per: **Justice (Dr.) Satish Chandra:**

Sh. Raghvendra Singh, Id. Advocate for the appellant submits that against the impugned order, the appellant has already filed Writ Petition No.2531/2017 whereby an interim order was passed by the Hon'ble Delhi High Court staying the impugned order. In this scenario, he prays to withdraw the appeal. Id. AR for the Revenue has no objection.

2. Defect memo upheld and appeal filed by the appellant is not admitted as withdrawn.

(Dictated and pronounced in the open Court).

(V. Padmanabhan)
Member (Technical)

Justice (Dr.) Satish Chandra)
President

Pant

